

Auction of Land in Wazirpur Commercial Complex

2374. SHRI MOHAMMAD ASAR AHMAD : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether D.D.A. is not in a position to hand over the possession of Commercial Plot Nos. 3, 4 and 5 of Wazirpur Commercial Complex, Wazirpur, Delhi, sold in auction last year ;

(b) if so, the reasons thereof ;

(c) whether D. D. A. had auctioned land of this Commercial Complex on which one open air tent primary school is running;

(d) the reasons why the D. D. A. had auctioned these plots and whether it is not leading to avoidable litigation; and

(e) upto which date the school from the Plot Nos., 3, 4 and 5 would be removed and whether D.D.A. has granted time for depositing the rest of the money of the bid if so, the last date ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) Of the three plots, only plot Nos. 3 and 5 have been auctioned while plot No. 4 has not been sold so far. The auction purchasers of plot Nos. 3 & 5 have failed to make payment of the premium. The possession of the land is to be handed over to the purchasers only after the payment of full premium is made as per terms of auction. Plot No. 5 was auctioned on 12.11.82. One MCD Primary School was in temporary occupation of the plot.

(c) to (e) A school site in Shalimar Bagh in Block 'A' Dakshini has already been allotted to the MCD so as to shift the school to the proper site. The school will be shifted shortly. The question of granting extension of time for depositing the balance premium is not relevant. The plots were disposed of by auction in accordance with the provisions contained in Delhi Development Authority (Disposal of Developed Nazul Lands) Rules, 1981 framed under Delhi Development Act, 1957 (61 to 1957).

Supply of substitutes of the items to the mini branches of Super Bazar

2375. SHRI HARISH KUMAR GANGWAR : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the distribution centres of the Super Bazar do not have powers to supply substitutes of the items asked for by the mini branches ;

(b) whether his Ministry propose to examine the whole system of distribution and streamline it to ensure that the mini branches are not out of stock of items and not insist on a particular brand if the same is not available and to vest the distribution centres with wide powers to use their discretion in supply substitute of the items, if available ; and

(c) the policy of the Super Bazar in the matter of selling consumer items made in the mechanised sector versus the items made in cottage and small scale industry in so far as where the items are of good quality ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M. S. SANJEEVI RAO) : (a) Usually Regional